

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.268/2001.

Thursday, this the 22nd day of March, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

1. K.Sreenivasan, Office Superintendent Grade II
Personal Branch,
Divisional Office,
Southern Railway, Palakkad.
2. A.Kunhikrishnan, -do-
3. N.A.Margaret, -do-
4. T.Meenakshikutty, -do-
5. K.Remavathi, -do-
6. O.K.Santha, -do-
7. K.G.Muraleedharan, -do-

Applicants

(By Advocate Shri T.A.Rajan)

Vs.

1. Union of India, represented by
the General Manager,
Southern Railway, Chennai-3.
2. The Chief Personnel Officer,
Southern Railway, Chennai-3.
3. The Senior Divisional
Personnel Officer,
Southern Railway, Palakkad.

Respondents

(By Advocate Shri James Kurien)

The application having been heard on 22.3.2001, the Tribunal
on the same day delivered the following:

M

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicants 7 in number are Office Superintendents Grade-II in the Personal Branch of the Divisional office, Southern Railway, Palakkad. Their grievance is that the respondents have not revised the seniority of the applicants viz a viz reserved community candidates who were promoted to higher posts on roster points in spite of the ruling of the Apex Court in Ajit Singh and others Vs. State of Punjab and others (1999 7 SCC 209). The applicants therefore, have filed this application for a declaration that the inaction on the part of the respondents to revise the seniority of the applicants in terms of the decision of the Apex Court as illegal and for a direction to the respondents to revise the seniority of the applicants and to grant further promotions on that basis.

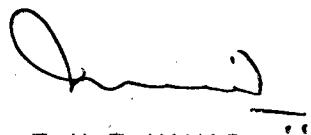
2. When the O.A. came up before the Bench for hearing learned counsel on either side submitted that the application may be disposed of permitting the applicants to make a joint representation to the 3rd respondent and directing the 3rd respondent to consider the representation and to give them a speaking order within a reasonable time.

3. In the light of the above submission made by the learned counsel of the parties, the application is disposed of permitting the applicants to make a joint representation

✓

projecting their grievance in regard to the revision of seniority and with a direction to the 3rd respondent to consider the representation in the light of the ruling of the Apex Court in Ajit Singh & others Vs. State of Punjab and others (1999 7 SCC 209) and to give them a speaking order within a period of three months from the date of receipt of the representation. No costs.

Dated the 22nd March 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

rv